

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3047
ANSWERED ON:31.07.2014
LAND ACQUISITION
Gandhi Dr. Dharam Vira

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to change two of the key provisions, consent¹ and `Social Impact Assessment` of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013;
- (b) if so, the reasons thereof;
- (c) the manner in which the Government proposes to ensure that the consent for the public purpose projects be made mandatory for the Government projects;
- (d) whether the Government is planning to establish a National Resettlement and Rehabilitation Commission to deal with the grievances of large number of people who have sacrificed their land and livelihood in the process of development; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

- (a) No sir. Any amendment to change the two provisions, `consent` and `Social Impact Assessment` of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 is not under consideration of this Department.
- (b) In view of reply to (a), question does not arise.
- (c) The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 does not stipulate consent for the public purpose projects to be mandatory for the Government Projects.
- (d) & (e) No Sir. However, there is provision to establish National Monitoring Committee for Rehabilitation and Resettlement to review and monitor the implementation of Rehabilitation and Resettlement schemes or plans under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013.